

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

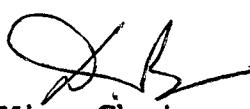
APPLICATION NO. O.A 201 OF 1998

Applicant(s) Aminya Kanti Deb

VS

Respondent(s) Union of India & others

Advocate for Applicant(s) ~~Mr.~~ In personAdvocate for Respondent(s) Mr. S. Ali, Esq,
C.C.S.C

Notes of the Registry	Date	Order of the Tribunal
Application is in form and within time limit of Rs. 50/- deposited vide P.O.B.D No. 726935 dated 30.8.98	28.8.98	<p>Application is admitted. Mr S.Ali, receives notice on behalf of the respondents.</p> <p>Issue notice on the respondents by registered post. Returnable by two weeks.</p> <p>List on 11.9.1998 for written statement and further orders.</p>
Requisite 2 copies have been filed.	pg 31/8	 <p>Vice-Chairman</p>
25/8 Registered	11.9.98	<p>Mrs. N.D.Goswami, learned counsel appearing as Amicuscurie is present.</p> <p>Let this case be listed for hearing on 30.10.98.</p>

Notes of the Registry	Date	Order of the Tribunal
<u>1.9.98</u> Service of Notice LCS on Recept and issued to the the respondents vide O. No. 2532 & 2533 dt. 4-9-98 <u>Box</u> 1) Service Reports are still awaited. 2) No. wts has been filed. <u>SD</u> <u>10/9</u> No. wts has been filed. <u>Y</u> <u>28.10</u> <u>12.11.98</u> No. Application Statement filed by the recepts. <u>Box</u> <u>17.11.98</u> Copy of order dt 13.11.98 issued to the applicant on 17.11.98 <u>Box</u> 1) Service Reports are still awaited. 2) No. wts has been filed. <u>SD</u> <u>26/11</u>	30.10.98 trd 13.11.98 trd 27.11.98	On the prayer of Mr. S.Ali, learned Sr. C.G.S.C two weeks time is allowed for filing of written statement. Fix on 13.11.98.  Vice-Chairman The case is adjourned for one week. On that day the applicant shall remain present. Office to inform the applicant accordingly. List on 27.11.1998 for order.  Vice-Chairman Present: Hon'ble Mr Justice D.N. Baruah Vice-Chairman The applicant has filed this application seeking relief in respect of service condition while he was in the Army. The applicant, however, now has retired from the Army and is doing some other job. His claim relates the period when he was in the army. The applicant appears in person. However, I requested Ms N.D. Goswami, Advocate, to appear as amicus curiae and Ms Goswami very kindly agreed to that. Ms Goswami informed this Tribunal that in all probability this Tribunal has no jurisdiction to decide this case. Mr S. Ali, learned Sr. C.G.S.C. also agreed with the submission of Ms Goswami. Therefore, I directed the applicant to appear before this Tribunal and accordingly he has appeared before this Tribunal today. He submits that he was misguided and the application was filed before this

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<p>Reed, back in original appln. (Two copies) as per order dt. 27.11.98.</p> <p>Amiha Kanti Deka Applicant 30.11.98.</p>	27.11.98 nkm	<p>Tribunal under a mistaken belief. As this Tribunal does not have any jurisdiction to decide this case the office is directed to return the papers to the applicant to enable him to take up the matter in the appropriate court. Office shall return the papers to the applicant by 30.11.98.</p> <p>With the above direction the application is accordingly disposed of.</p> <p> Vice-Chairman</p>

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